

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 4441  
TO BE ANSWERED ON MARCH 27, 2025**

**AUDIT OF SCM**

**NO. 4441. ADV. CHANDRA SHEKHAR:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of the mechanisms in place to audit fund utilization and prevent misuse of the funds allocated for the Smart Cities Mission (SCM);**
- (b) the number of cases of financial irregularities or corruption reported and resolved since its inception; and**
- (c) the action taken/being taken by the Government to strengthen governance structures and prevent such instances in the future?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

- (a) Under the provisions of Companies Act, 2013, audit of the Special Purpose Vehicles under Smart Cities Mission (SCM) is conducted by the State Auditor General, Audit in the State/UTs. The release of central financial assistance to the cities under SCM is made as per provisions of General Financial Rules, 2017, Department of Expenditure, Ministry of Finance, Government of India.**
- (b) No such case has been reported to the Ministry since inception of SCM.**
- (c) Ministry of Housing and Urban Affairs (MoHUA) has a multi-level review structure to expedite the progress of projects under the SCM. At the National level, implementation is monitored by an Apex Committee headed by Secretary, MoHUA. At the State level, Mission implementation is monitored by the State level High Powered Steering Committee (HPSC) chaired by the Chief Secretary. At the City level, there is a provision for establishing Smart City Advisory Forum (SCAF) for all 100 smart cities to advise and enable collaboration among various stakeholders.**

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